

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT THE HONOURABLE MR. JUSTICE ASHOK MENON

FRIDAY, THE 08TH DAY OF MAY 2020 / 18TH VAISAKHA, 1942

UNNUMBERED CRL.LP OF 2020 [F.NO.7303/2020]

(AGAINST THE ORDER IN S.T.NO:3005/2012 DATED 28/12/2019 OF THE JUDICIAL MAGISTRATE OF I ST CLASS MAGISTRATE COURT AT VARKALA)

PETITIONER/COMPLAINANT

A.K.NAFI, S/O. ABDUL KALAM,
LEENA MANZIL, CHILAKOOR DESOM,
VARKALA VILLAGE.

BY ADV. M R SASITH PANICKER

RESPONDENTS/STATE & ACCUSED

1. STATE OF KERALA
REPRESENTED BY THE PUBLIC PROSECUTOR,
HIGH COURT OF KERALA, ERNAKULAM, PIN 682030
2. SABU, S/O. SALIM, PANAVILA HOUSE,
KAYALPURAM, ELAKAMAN DESOM,
AYIROOR VILLAGE, VARKALA,
THIRUVANANTHAPURAM, PIN 695141

BY SRI.AMJAD ALI, PUBLIC PROSECUTOR FOR R1

THIS UNNUMBERED CRL.LP HAVING COME UP FOR ORDERS ON 08.05.2020,
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

ASHOK MENON, J.

**Cr1.MA No.1 of 2020 in
Unnumbered Cr1.LP of 2020 (F.No.7303 of 2020)**

Dated this the 8th day of May, 2020

O R D E R

Issue notice to R2 by e-mail.

Post on 15.5.2020.

**ASHOK MENON
JUDGE**